

ITEM NO.804

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15579/2021

(Arising out of impugned final judgment and order dated 19-05-2021 in WA No. 6127/2021 passed by the High Court Of Judicature At Allahabad)

MAHESH KUMAR SINGH & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 05-09-2023 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Satya Mitra, AOR (mentioned by)

For Respondent(s) Mr. Avinash Tripathi, AOR
Mr. Ajit Kumar Ekka, AOR
Mr. Purvish Jitendra Malkan, AOR

UPON being mentioned, the Court made the following

O R D E R

On being mentioned by the counsel for the petitioner, the matter be not deleted from the tentatively shown date i.e., 22.09.2023.

(DEEPAK JOSHI)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)